

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A. 11/2016
in
Petition No. 41/MP/2016**

- Subject : Petition seeking modification in the quantum of Long Term Access granted under the Bulk Power Transmission Agreement dated 24.2.2010 from 800 MW to 647 MW in the light of the discussions recorded in the Minutes of the meeting held with Eastern Region constituents on 5.1.2013 and 27.8.2013 read with Section 38 and 79(1) (c) of the Electricity Act, 2003.
- Date of hearing : 31.3.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : GMR Kamalanga Energy Limited
- Respondents : Power Grid Corporation of India Limited
Central Electricity Authority
- Parties present : Shri Matrugupta Mishra, Advocate, GMR Ltd.
Shri Tushar Nagar Advocate, GMR Ltd.
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned proxy counsel for the petitioner sought permission of the Commission to file an application for modification of the Para 4 of the Record of Proceedings for the hearing dated 22.3.2016 wherein the petitioner has been directed to open the Letter of Credit for 647 MW within one week subject to the final decision in the petition. Request was allowed by the Commission.

2. Learned counsel for PGCIL submitted that the petitioner has not served copies of the petition and IA No. 11/2016 on PGCIL.

3. The Commission observed that the counsel for the petitioner mentioned the matter on 29.3.2016 and sought a short date to advance argument on IA No. 11/2016.

Accordingly, the Commission fixed the date of hearing on 31.3.2016 and directed issue of notice to the respondents. Instead of arguing the matter, the petitioner through a proxy counsel is seeking the liberty from the Commission to file an application for recall/modification of Para 4 of the ROP dated 22.3.2016. It is clarified that the petitioner is at liberty to take appropriate action as may be considered necessary if it is aggrieved by any part of the Record of Proceedings and the prior approval of the Commission for filing the same is not necessary. However, the Commission expressed the view that the counsel for the petitioner should not have mentioned the matter on 29.3.2016 if he was not going to argue the matter.

4. The Commission directed the petitioner to serve copy of petition on the respondents immediately, if not already done.

6 I.A. shall be listed for hearing on 12.4.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**